

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

50/241-242/PB/2018

IN THE MATTER OF:

Sh. Anshuman Rai & Ors.

.... Applicant/petitioners

Vs.

M/s. Heritage Hospitals Ltd. & Ors.

.... Respondents

Order under Section 241-242 of the Companies Act

Order delivered on 05.09.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:


For the Petitioner/Applicant : Ms. Sakshee Sharma, Adv.

For the Respondent : Dr. U. K Chaudhary, Sr. Adv., Ms. Avanti T.
Chandela & Mr. Himanshu Vij, Advs.

ORDER

Ld. Counsel for the parties have stated that settlement is in the pipeline and the same is likely to be finalised within three weeks. If any such settlement is finalised the same be placed on record by moving appropriate application.

List for further consideration on 04.10.2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)